

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 11057/2021  
(Arising out of impugned final judgment and order dated 09-03-2021  
in LPA No. 125/2021 passed by the High Court of Punjab & Haryana at  
Chandigarh)

STATE OF HARYANA & ANR.

Petitioner(s)

VERSUS

AMI RANJAN & ANR.

Respondent(s)

(FOR ADMISSION )

Date : 09-08-2021 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE  
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Rakesh Kumar Mudgal, AAG  
Mr. Vishwa Pal Singh, AOR  
Ms. Nandita Jha, Adv.  
Mr. Y.P. Singh, Adv.

For Respondent(s) Mr. Navniti Prasad Singh, Sr. Adv.  
Mr. Anup Jain, AOR  
Mr. Abhishek Baid, Adv.  
Mr. Mohit Kumar Bafna, Adv.  
Mr. Vaibhav Niti, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Heard learned counsel for the parties.

We do not deem it appropriate to interfere with the practical  
directions given by the High Court by its impugned judgment and  
order.

The special leave petition is, accordingly, dismissed.

The order of the Division Bench shall be complied with within  
7 days from date.

Pending applications, if any, stand disposed of accordingly.

(MANISH ISSRANI)  
COURT MASTER(SH)

(MATHEW ABRAHAM)  
COURT MASTER(NSH)